

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 294(ND)/2017
(Appeal No. 74/2017)

IN THE MATTER OF:

S.T. Merchandising Pvt. Ltd.

Vs.

Registrar of Companies

.... Applicant/petitioner

.... Respondent

Order under Section 252 of the Companies Act

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the Applicant/petitioner: Ms. Shabnam Kapoor, Practicing Company Secretary

For the Respondent: Ms. Lakshmi Gurung, standing Counsel & Ms. Easha Kadian, Advocate for Income Tax (Dept.)

ORDER

Ms Lakshmi Gurung, learned standing counsel for the Income Tax Department seeks and is granted two days' time to file reply with a copy in advance to the learned counsel for the appellant.

Rejoinder, if any, be filed before the next date of hearing.

List for further consideration on 31.01.2018.

Sd-
(M.M. KUMAR)
PRESIDENT

Sd-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018
Vineet